

[Shri M. C. Shah]

agreement for relief from or the avoidance of double taxation of income between the Government of India and the Government of Ceylon published in the Notification No. S.R.O. 456 dated the 6th February, 1957.

[Placed in Library. See No. S-47/57].

NOTIFICATIONS UNDER COMPANIES ACT

Shri M. C. Shah: I beg to lay on the Table a copy of S.R.O. No. 5134, dated the 21st December, 1956, under sub-section (3) of Section 641 of the Companies Act, 1956. [Placed in Library. See No. S/57].

AMENDMENTS TO COMPANIES (CENTRAL GOVERNMENT) GENERAL RULES AND FORMS.

Shri M. C. Shah: I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, a copy of each of the following Notifications making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956:—

(1) Notification No. S.R.O. 237, dated the 12th January, 1957.

(2) Notification No. S.R.O. 3135, dated the 12th January, 1957.

[Placed in Library. See No. S-49/57].

HYDERABAD STATE BANK (COMPENSATION) RULES

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under sub-section (3) of Section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Hyderabad State Bank (Compensation) Rules, 1956, published in the Notification No. S.R.O. 2274, dated the 4th October, 1956.

[Placed in Library. See No. S-37/57].

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

Shri Abid Ali: I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident

Funds Act, 1952, a copy of the Notification No. S.R.O. 217, dated the 19th January, 1957, making certain further amendment to the Employees Provident Funds Scheme, 1952. [Placed in Library. See No. S-50/57].

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT

Shri Abid Ali: I beg to lay on the Table a copy of the Notification No. S.R.O. 218, dated the 19th January, 1957, under sub-section (2) of Section 4 of the Employees Provident Funds Act, 1952.

I also beg to lay on the Table a copy of S.R.O. No. 529, dated the 16th February, 1957. [Placed in Library. See No. S-50/57].

MINUTES OF RULES COMMITTEE

Sardar Hukam Singh (Kapurthala-Bhatinda): I beg to lay on the Table a copy of the Minutes of the sitting of the Rules Committee held on the 19th March, 1957. [Placed in Library. See No. S-51/57].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): I beg to present the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions.

*CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 79

BUSINESS ADVISORY COMMITTEE

FORTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Forty-eighth Report of the Business Advisory Committee pre-

*See Part I Debates, dated 21st March, 1957, col. 76.

sented to the House on the 19th March, 1957."

Mr. Speaker: Motion moved.

"That this House agrees with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 19th March, 1957."

Shri S. V. Ramaswamy (Salem): In view of the 'At Home' at the Rashtrapati Bhavan at 5 P.M., may I submit that the House may sit only up to 4-30?

Mr. Speaker: It is not an amendment to this Report.

Shri Kamath (Hoshangabad): May I know whether a firm and final decision has been taken to bring this lame duck session to a close on Thursday, the 28th March, so that Members may be in a position to draw up their future programmes.

Shri Satya Narayan Sinha: Yes.

Mr. Speaker: Yes; the session will conclude on the 28th. The question is:

"That this House agrees with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 19th March, 1957."

The motion was adopted.

MOTION ON THE ADDRESS BY THE PRESIDENT—concl'd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri V. B. Gandhi and seconded by Shrimati Tarkeshwari Sinha on the 20th March, 1957:

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th March, 1957."

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): Mr. Speaker, Sir, the President's Address which this House has been discussing deals with a period of about one year. But, perhaps, in a sense, we are discussing this address that is before us as covering even a longer period, i.e. the period of the life of this present Parliament, this being the last occasion when this Parliament will consider such an address, so that, a longer perspective is opened out to us, and perhaps even a longer period than five years, i.e. the period since we became independent.

It is right that hon. Members should scrutinise, criticise or condemn if they like, any particular aspect of our domestic or international policy or any event happening now or anything. But, at the same time, perhaps it is more important that we should have an over-all view of this period to see how the main forces at work have been functioning shaping this country's destiny, whether in the political field, the economic or the social. It has been the high purpose and destiny of this House to lay the foundation and to start this new chapter in India's history to build democracy on a firm basis, to work and to labour for the advancement of the Indian people towards what we call socialism, anyhow to increase their standards of living in the near future as much as we can and step by step go towards the ideal we have placed before us. So, I would appeal on this occasion for this larger view to be taken, not because I want the smaller view to be put aside, but still even a small part of a picture is understood more if we have this broad and perspective view of the larger picture.

It is not my intention to go through the history of the last 10 years or five years at this stage of the debate. Merely I wish to draw the attention of the House to this larger view. We are apt often to lose ourselves; in the trees we forget the wood. In doing so, again, and in considering our policy domestic or external, it is per-